

EXPORT OF REFRACTORY BRICKS (INSPECTION) RULES

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following papers:

- (1) The Export of Refractory Bricks (Inspection) Rules, 1966, published in Notification No. S.O. 2517 in Gazette of India dated the 22nd August, 1966, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

- (2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-7203/66].

REPORT OF THE COMMITTEE ON COST OF PRODUCTION OF STEEL

The Minister of Iron and Steel (Shri T. N. Singh): I beg to lay on the Table a copy of the Report of the Committee on Cost of Production of Steel. [Placed in Library. See No. LT-7204/66].

ANNUAL REPORT ON COIR BOARD ETC.

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): I beg to lay on the Table:—

- (1) A copy of the Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1965-66 under sub-section (1) of section 19 of the Coir Industry Act, 1953.

- (2) A copy of the Certificated Accounts of the Coir Board, Ernakulam, for the year 1965-66 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.

[Placed in Library. See No. LT-7205/66].

- (3) A copy of the Woollen Textiles (Production and Distribution control) Third Amendment Order, 1966, published in Notification No. S.O. 2787 in Gazette of India dated the 7th September, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7206/66].

- (4) A copy of Notification No. 16354/66/K2/RD published in Kerala Gazette dated the 6th September, 1966, making certain amendment to the Kerala Weights and Measures (Enforcement) Rules 1964, under sub-section (5) of section 43 of the Kerala weights and Measures (Enforcement) Act, 1958 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7207/66].

12.03 hrs.

SEEDS BILL

(i) REPORT OF SELECT COMMITTEE

Shri S. C. Samanta (Tamluk): I present the Report of the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha.

Shri Hari Vishnu Kamath (Hoshangabad): I rise on a point of clarification.

Mr. Speaker: On this item?

Shri Hari Vishnu Kamath: Yes, on this item. You will be pleased to see, and so will the House, I am sure, that the Seeds Bill which was introduced as far back as 1964 has at last